

Tribunal's Order:

Dated: 10.6.1988

The applicant No.1 Mr.T.Manoharan in person, other applicants are not present. Mr.M.I.Sethna, Counsel for the Respondents. The applicant has submitted an application with a grievance that the reply of the respondents has not yet been filed. He therefore, requests for fixing a date for ex parte hearing. Mr.Sethna states that <sup>proposed</sup> reply has not been filed because there was ~~wanted~~ to have all such applications pertaining to C.P.W.D. transferred to the Principal Bench. Such a request made before the Registrar was opposed by the applicant. He therefore, proposed to file a formal application for transfer of this main application to the Principal Bench and he will submit such a request to the Chairman within a month's time. If the application is transferred to the Principal Bench on appropriate orders, we will not be required to proceed with it. To enable the respondents to take such action. We adjourn this application to 19th August, 1988 for directions.

(J.G.RAJADHYAKSHA)  
MEMBER(A)

(M.B.MUJUMDAR)  
MEMBER(J).

Letter from P Bench  
Please see below

for 18/8